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20th September, 1998 under the heading "Doctor to campaign for awareness against quacks"; and

(b) if so, what action Government have taken against the quacks who are playing with the lives of innocent people?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI): (a) According to Govt, on N.C.T. of Delhi, no such report has come to their notice.

(b) Govt, of N.C.T. of Delhi has an Antiquackery Cell, which in coordination with Delhi Police initiates legal action against those who are esatblished quacks.

## पान मसाला पर प्रतिबंध

- 1462. श्री अनन्तराव देवशंकर दवे : क्या स्वास्थ्य और परिवार मंत्री यह बताने की कृपा करेंगे कि:
- (क) क्या सरकार को पान मसाला और गुटका की बिक्री पर प्रतिबंध लगाने हेतु किसी संसद सदस्य से कोई ज्ञापन मिला हैं:
- (ख) यदि हां, तो इस संबंध में सरकार की क्या प्रतिक्रिया हैं और उनके द्वारा किए गए प्रयासों का ब्यौरा क्या हैं;
- (ग) क्या सरकार इस संबंध में विधेयक लाने का विचार रखती है;और
- (घ) यदि हां, तो विधेयक के संबंध में क्या ब्योरा हैं?

# स्वास्थ्य और परिवार कल्याण मंत्रालय के राज्य मंत्री (श्री दलित एजिलमालई): (क) जी, हां।

(ख) केन्द्रीय खाद्य मानक समिति (सी.सी.एफ.एस.) जो खाद्य अपिमश्रण निवारण अधिनियम, 1954 के अन्तर्गत गठित एक सांविधिक समिति हैं, ने चबाने वाले तम्बाकू के उपयोग अथवा पान मसाला/गुटका में इसके उपयोग पर पूर्ण प्रतिबंध लगाने की सिफारिश की हैं क्योंकि ये स्वास्थ्य के लिए हानिकारक हैं। केन्द्रीय खाद्य मानक समिति की सिफारिश सरकार के विचारधीन हैं। तथापि चबाने वाले तम्बाकू तथा गुटका के उपयोग को हतोत्साहित करने के लिए निम्नलिखित उपाय किए गए हैं;

- खाद्य अपिमश्रण निवारण अधिनियम के अन्तर्गत इस आशय की सांविधिक चेतावनी चबाने वाले तम्बाकू के प्रत्येक पैकेज पर लिखनी होगी कि "तम्बाकू चबाना स्वास्थ्य के लिए हानिकारक है"।
- राज्यों/संघ राज्य क्षेत्रों के (स्वास्थ्य) प्राधिकारियों को सुझाव दिया गया हैं कि वे स्कूलों/कालेजों/जन प्रचार माध्यमों/दूरदर्शन, रेडियों आदि के माध्यम से इन उत्पादों के उपभोग को हतोत्साहित करने के लिए जनता को शिक्षित करें।
- राष्ट्रीय कैंसर नियंत्रण कार्यक्रम के अन्तर्गत गुटका के उपयोग को कम करने के लिए उपाय करने की बात सोची गई हैं।
- 4. आकाशवाणी/दूरदर्शन ने नवम्बर, 1990 से पान मसाला तथा गुटका के विज्ञापन पर प्रतिबंध लगा दिया हैं। भारतीय मानक विज्ञापन परिषद् ने लोगों के हितों की सुरक्षा के लिए तम्बाकू उत्पादों (जिनमें चबाने वाला तम्बाकू तथा गुटका शामिल हैं) के विज्ञापनों के लिए संहिता तैयार की हैं।
- 5. सभी तरह के तम्बाकू उत्पादों के विज्ञापनों पर प्रतिबंध लगाने का प्रस्ताव किया गया है।
- (ग) और (घ) एक व्यापक विधान लाने का प्रस्ताव विचाराधीन हैं जिससे देश में तम्बाकू के उपयोग के कम होने की संभावना हैं।

#### Treating Higher Secondary Pass Technocrats at par with 10th Pass in AHMS

1463. SHRI OSCAR FERNANDES: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether it is a fact that in A.1.1.M.S., the Higher Secondary pass technocrats are being treated equivalent to 10th pass for promotion / recruitment in various posts in the Institute;
- (b) whether it is being followed just to give undue benefit to certain persons and the persons having more qualifications and experience are made junior by application of the above clause; and
- (c) if so, whether Government propose to do justice to the employees who have passed Higher Secondary Examination by

treating them at par with 10+2; and it not, the reasons therefor?

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THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHIL-MALAI): (a) to (c) In AIIMS, the appointments/promotions to various posts are made as per the qualifications laid down in the recruitment rules. However, for the post of Technical Officer (Lab) the qualifications laid down in the recruitment rules have been relaxed on the recommendations of a Committee as a one-time relaxation with the approval of the President, AIIMS.

# **Procurement of Chloroquine tablets**

1464. SHRIMATI CHANDRA KALA PANDEY:

SHRI DIPANKAR MUKHERJEE:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether Government are procuring chloroquine tablets under National Malaria Eradication Programme;
- (b) if so, the approximate value of the order for the year 1998-99;
- (c) whether Central PSUs like Smith Stainstreet Pharmaceutical Ltd. (SSPL) and Bengal Immunity Limited have approached Health Ministry to execute the
- (d) if so, the value of the order placed on the above CPSUs; and
- (e) if not, the reasons for non-place ment of the orders?

THE MINISTER OF STATE OF THE MINISTRY OF HELATH AND FAMILY WELFARE (SHRI DALIT EZHIL-MALAI): (a) Yes, sir.

- (b) During 1998-99, orders for procure ment of the drug have not been placed so
  - (c) to (e) Do not arise

### Starting a Homoeopathic CGHS dispci sary at Poly-Clinic Janakpuri

1465. SHRI GANDHI AZAD: Will the Minister of HEALTH AND FAMI LY WELFARE be pleased to state:

- (a) whether the beneficiaries CGHS dispensary, Nangal Raya, were authorised for homoeopathic treatment with Tilak Nagar Dispensary in 19%;
- (b) whether the beneficiaries of CGHS Nangal Raya and Janakpuri have been attached with Rajouri Garden dispensary for homoeopathic treatment;
- (c) whether the above beneficiaries have to face inconvenience by reaching Rajouri Garden, than Tilak Nagar;
- (d) if so, whether Government proposed to start a Homoeopathic CGHS dispensary at Poly Clinic, Janakpuri (C-IIB) for the benefit of patients of Nanag-al Raya and Janakpuri;
- (e) if so, by when and if not, the reasons

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHIL-MALAI): (a) No. Sir.

- (b) The CGHS beneficiaries of Nangal Raya are attached with CGHS Homoeopathic unit at Rajouri Garden. The beneficiaries of Janakpuri are attached with **CGHS** Homoepathic unit at Tilak Nagar.
  - (c) No, Sir.
- (d) There is no such proposal under consideration of the Government.
- (e) In view of (b) above, the question does not arise.

#### **Treatment of Central Government Pen**sioners in private Hospitals in Delhi

1466. SHRI RAMDAS AGARWAL:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether with a view to decentralise health services in the capital, Govern